



सत्यमेव जयते

राजस्थान राज-पत्र  
विशेषांक

RAJASTHAN GAZETTE  
Extraordinary

साधिकार प्रकाशित

Published by Authority

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राजस्थान विधान मंडल के अधिनियम।

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT  
(GROUP-II)**

**NOTIFICATION**

**Jaipur, May 18, 2017**

**No. F. 2 (37) Vidhi/2/2017.**-The following Act of the Rajasthan State Legislature which received the assent of the Governor on the 17<sup>th</sup> day of may, 2017 is hereby published for general information :-

**THE RAJASTHAN LEGISLATIVE ASSEMBLY (OFFICERS AND MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2017**

**(Act No. 26 of 2017)**

[Received the assent of the Governor on the 17<sup>th</sup> day of May, 2017]

*An*

*Act*

*further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.*

Be it enacted by the Rajasthan State Legislature in the Sixty-eighth Year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2017.

(2) It shall come into force at once.

**2. Amendment of section 3, Rajasthan Act No. 6 of 1957.**- In section 3 of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957), hereinafter in this Act referred to as the principal

Act,-

(a) in sub-section (1),-

(i) in clause (a), for the existing expression "thirty three thousand rupees", the expression "fifty thousand rupees" shall be substituted; and

(ii) in clause (b), for the existing expression "thirty thousand rupees", the expression "forty five thousand rupees"; and

(b) in sub-section (2), for the existing expression "1st April, 2012", the expression "1st April, 2017" shall be substituted.

**3. Amendment of section 3-A, Rajasthan Act No. 6 of 1957.-** In section 3-A of the principal Act,-

(a) for the existing expression "1st April, 2012", the expression "1st April, 2017" shall be substituted; and

(b) for the existing expression "thirty thousand rupees", the expression "fifty thousand rupees" shall be substituted.

**4. Amendment of section 4, Rajasthan Act No. 6 of 1957.-** In section 4 of the principal Act, for the existing expression "fifteen thousand rupees per mensem with effect from 1st April, 2012", the expression "twenty five thousand rupees per mensem with effect from 1st April, 2017" shall be substituted.

**5. Amendment of section 4-A, Rajasthan Act No. 6 of 1957.-** In sub-section (1) of section 4-A of the principal Act,-

(a) for the existing expression "1st April, 2015", the expression "1st April, 2017" shall be substituted;

(b) for the existing expression "a pension of rupees fifteen thousand", the expression "a pension of rupees twenty five thousand" shall be substituted; and

(c) for the existing expression "an additional pension of rupees one thousand two hundred", the expression "an additional pension of rupees one thousand six hundred" shall be substituted.

**6. Amendment of section 4-C, Rajasthan Act No. 6 of 1957.-** In sub-section (1) of section 4-C of the principal Act,-

(a) for the existing expression "1st April, 2015", the expression "1st April, 2017" shall be substituted; and

- (b) for the existing expression "a family pension equal to rupees six thousand two hundred twenty five", the expression "a family pension equal to rupees twelve thousand five hundred" shall be substituted.

**7. Amendment of section 4-D, Rajasthan Act No. 6 of 1957.-** In section 4-D of the principal Act,-

- (a) for the existing expression "1st April, 2010", the expression "1st April, 2017" shall be substituted ; and
- (b) for the existing expression "rupees twenty five thousand", the expression "rupees fifty thousand " shall be substituted.

**8. Amendment of section 5, Rajasthan Act No. 6 of 1957.-** In section 5 of the principal Act,-

(a) in sub-section (1)-

- (i) for the existing expression "1st April, 2012", the expression "1st April, 2017";
- (ii) for the existing expression "thirty thousand rupees", the expression "forty five thousand rupees"; and
- (iii) for the existing expression "twenty seven thousand rupees", the expression "forty two thousand rupees",

shall be substituted; and

(b) in sub-section (2)-

- (i) for the existing expression "1st April, 2012", the expression "1st April, 2017"; and
- (ii) for the existing expression "thirty thousand rupees", the expression "fifty thousand rupees",

shall be substituted.

**9. Amendment of section 6, Rajasthan Act No. 6 of 1957.-** In sub-section (1) of section 6 of the principal Act,-

- (a) for the existing expression "1st April, 2012", the expression "1st April, 2017";
- (b) for the existing expression "salary of thirty thousand rupees", the expression "salary of forty five thousand rupees"; and
- (c) for the existing expression "sumptuary allowance of thirty thousand rupees", the expression "sumptuary allowance of fifty thousand rupees",

